

ITEM NO.1502

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 308/2018

(Arising out of impugned final judgment and order dated 10-08-2015
in CRLA No. 326/2014 passed by the High Court Of Himachal Pradesh
At Shimla)

AMRISH RANA

Petitioner(s)

VERSUS

THE STATE OF HIMACHAL PRADESH

Respondent(s)

Date : 28-09-2018 This petition was called on for
pronouncement of judgment today.

For Petitioner(s) Mr. Gaurav Agrawal, AOR (SCLSC)

For Respondent(s) Mr. B. K. Satija, AOR

Hon'ble Mr. Justice Navin Sinha pronounced the
judgment of the Bench comprising Hon'ble Mr. Justice
Ranjan Gogoi and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed
non-reportable judgment.

In view of the above, application(s), if any,
shall also stand disposed of.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file.)

